Directorate General of Foreign Trade Udyog Bhawan DES-V Section

....

The Meeting No.15/AM-18 dated 26.10.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 01.11.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.14/AM-17 dated 12.10.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.15/AM-18 dated 26.10.2017 held on 01.11.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 15/84-ALC3/2017 MEETING DATE: 26.10.2017

Case No.:21/12/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:3510045009	Defer Date: 23.11.2017
:01/84/050/00212/AM17/	:35/24/040/00025/AM17/	17.08.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 23.11.2017.

	Case No.:29/20/84-ALC3/2016	Party Name: AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
2	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 23.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. DIPP has sought certain information from the firm. Committee decided to await reply of the firm and defer the case. The case stands deferred for re-listing on 23.11.2017.

3	Case No.:62/20/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
---	-----------------------------	----------------------------------	--	---------------------

W

S

M

HQ File	RLA File	Lic.No/Date:0410162348	Defer Date:
:01/84/050/00405/AM17/	:04/24/040/00114/AM17/	05.10.2016	23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD of the export product. The case stands deferred for re-listing on 23.11.2017.

Case No.:22/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400240	Defer Date: 23.11.2017
:01/84/050/00365/AM17/	:05/24/040/00348/AM17/	24.10.2016	

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

Case No.:36/20/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810138963	Defer Date: 23.11.2017
:01/84/050/00379/AM17/	:08/24/040/00297/AM17/	25.10.2016	

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

Case No.:23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File:01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 23.11.2017

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

	Case No.:29/22/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
7	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 23.11.2017

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

8	Case No.:22/22/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
---	-----------------------------	-------------------------------------	--	---------------------

Vi

The state of the s



HQ File	RLA File	Lic.No/Date:0210207159	Defer Date:
:01/84/050/00428/AM17/	:02/24/040/00168/AM17/	30.11.2016	23.11.2017

	Case No.:51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
9	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 23.11.2017

Decision: Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

	Case No.:54/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
10	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 23.11.2017

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

Ca	se No.:18/22/84-ALC3/2016	Party Name: RADIANT EXPORTS	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
) File /84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 23.11.2017

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

	Case No.:26/22/84-ALC3/2016	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
12	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 23.11.2017

Decision: Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

Case No.:10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
-----------------------------	-----------------------	--	---------------------

Vid

& M

HQ File	RLA File	Lic.No/Date:0510401095	Defer Date:
:01/84/050/00416/AM17/	:05/24/040/00500/AM17/	05.01.2017	23.11.2017

	Case No.:15/1/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
14	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 23.11.2017

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

	Case No.:2/3/84-ALC3/2017	Party Name: CLASSIC BINDING INDUSTRIES	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
15	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 23.11.2017.

	Case No.:7/3/84-ALC3/2017	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
16	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 23.11.2017

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

	Case No.:8/3/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
17	HQ File :01/84/050/00013/AM18/	RLA File :35/24/040/00058/AM17/	Lic.No/Date:3510045139 15.03.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 23.11.2017.

Case No.:14/3/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
----------------------------	---	--	---------------------

Vind





HQ File	RLA File	Lic.No/Date:0510402175	Defer Date:
:01/84/050/00019/AM18/	:05/24/040/00669/AM17/	06.04.2017	23.11.2017

	Case No.:25/1/84-ALC3/2017	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
19	HQ File :01/84/050/00005/AM18/	RLA File :05/24/040/00007/AM18/	Lic.No/Date:0510402195 10.04.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA, Delhi. Committee decided to request RA concerned to forward three of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 23.11.2017.

	Case No.:13/3/84-ALC3/2017	Party Name: PINNACLE CLOTHING CO	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
20	HQ File :01/84/050/00018/AM18/	RLA File :05/24/040/00014/AM18/	Lic.No/Date:0510402239 18.04.2017	Defer Date 23.11.2017

Decision: Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

	Case No.:9/11/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
21	HQ File :01/84/050/00128/AM18/	RLA File :05/23/040/00054/AM18/	Lic.No/Date:0510402604 17.05.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to appear before the Norms Committee alongwith laymarker and sample export product. The case stands deferred for re-listing on 23.11.2017.

Case No.:3/7/84-ALC3/2017	Party Name: APSARA SILKS	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710111827	Defer Date: 23.11.2017
:01/84/050/00065/AM18/	:07/24/040/00092/AM18/	27.06.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from RA, Bangalore. Committee decided to request RA concerned to forward three of application alongwith relevant documents for examination of the case. The case stands deferred for re-listing on 23.11.2017.

Vod

	Case No.:20/11/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED		Status: Deferred
23	HQ File :01/84/050/00139/AM18/	RLA File :32/24/040/00009/AM18/	Lic.No/Date:3210078215 04.07.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 23.11.2017.

Case No.:4/11/84-ALC3/2017	Party Name:GRINDWELL NORTON LTD	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File	RLA File	Lie.No/Date:0310814426	Defer Date: 23.11.2017
24:01/84/050/00123/AM18/	:03/94/040/00107/AM18/	04.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 23.11.2017.

	Case No.:17/11/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
25	HQ File :01/84/050/00136/AM18/	RLA File :05/24/040/00162/AM18/	Lic.No/Date:0510403360 07.07.2017	Defer Date: 23.11.2017

Decision : Committee observed that case has been referred to O/o Textile Commissioner for comment. Committee decided to await their comments and deferred the case for re-listing on 23,11,2017.

Case No.:16/11/84-ALC3/2017	Party Name: PEE EMPRO EXPORTS (P) LTD	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510403417	Defer Date 23.11.2017
5 :01/84/050/00135/AM18/	:05/24/040/00174/AM18/	18.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, Measurement chart and sketch of the export product. The case stands deferred for re-listing on 23.11.2017.

Case No.:15/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510403457	Defer Date: 23.11.2017
27 :01/84/050/00134/AM18/	:05/24/040/00182/AM18/	20.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, Measurement chart and sketch of the export product. The case stands deferred for re-listing on 23.11.2017.

V





	Case No.:12/11/84-ALC3/2017	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
28	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 23.11.2017

	Case No.:11/11/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
29	HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that this case further examination. Committee decided to defer the case. The case stands deferred for re-listing on 23.11.2017.

	Case No.:12/13/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
30	HQ File :01/84/050/00162/AM18/	RLA File :05/24/040/00192/AM18/	Lic.No/Date:0510403554 01.08.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for the export product. The case stands deferred for re-listing on 23.11.2017.

	Case No.:13/13/84-ALC3/2017	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
31	HQ File :01/84/050/00163/AM18/	RLA File :05/24/040/00191/AM18/	Lic.No/Date:0510403553 01.08.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that case need further examination and accordingly deferred the case. The case stands deferred for re-listing on 23.11.2017.

32	Case No.:10/13/84-ALC3/2017	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
	HQ File :01/84/050/00160/AM18/	RLA File :05/23/040/00184/AM18/	Lic.No/Date:0510403666 11.08.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that this case further examination. Committee decided to defer the case. The case

Vind.

\$

The

stands deferred for re-listing on 23.11.2017.

	Case No.:6/13/84-ALC3/2017	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
33	HQ File :01/84/050/00156/AM18/	RLA File :05/24/040/00204/AM18/	Lic.No/Date:0510403657 11.08.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to attend the personal hearing alongwith sample of the export product. The case stands deferred for re-listing on 23.11.2017.

	Case No.:5/13/84-ALC3/2017	Party Name: MODA COCKTAIL	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
	HQ File :01/84/050/00155/AM18/	RLA File :05/24/040/00213/AM18/	Lic.No/Date:0510403696 17.08.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the sample and laymarker of the export product. The case stands deferred for re-listing on 23.11.2017.

Ca	ase No.:8/13/84-ALC3/2017	Party Name:RICHA & CO	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
35 :0	Q File 1/84/050/00158/AM18/	RLA File :05/24/040/00208/AM18/	Lie.No/Date:0510403701 17.08.2017	Defer Date: 23.11.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to attend the personal hearing alongwith CAD and sample of the export product. The case stands deferred for re-listing on 23.11.2017.

Case No.:9/13/84-ALC3/2	Party Name: RICHA & CO	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510403702	Defer Date: 23.11.2017
36:01/84/050/00159/AM18/	:05/24/040/00216/AM18/	17.08.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to attend the personal hearing alongwith CAD and sample of the export product. The case stands deferred for re-listing on 23.11.2017.

Case No.:3/13/84-ALC3/2017	Party Name: GEO SOURCE	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
HQ File :01/84/050/00153/AM18/	RLA File :08/24/040/00126/AM18/	Lic.No/Date:0810140812 21.08.2017	Defer Date: 23.11.2017

Vid

\$

M

noted that this case had been referred to DIPP for comments. Committee decided to await their comments and defer the case. The case stands deferred for re-listing on 23.11.2017.

	Case No.:2/13/84-ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
38	HQ File :01/84/050/00152/AM18/	RLA File :02/24/040/00087/AM18/	Lic.No/Date:0210207810 22.08.2017	Defer Date: 23.11.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that this case further examination. Committee decided to defer the case. The case stands deferred for re-listing on 23.11.2017.

	Case No.:1/13/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:15/84- ALC3/2017 26.10.2017	Status: Deferred
39	HQ File :01/84/050/00151/AM18/	RLA File :35/24/040/00015/AM18/	Lic.No/Date:3510045214 23.08.2017	Defer Date 23.11.2017

Decision : Committee observed that similar case has been referred to O/o Textile Commissioner for comments. Committee decided to await their comments and deferred the case for re-listing on 23.11.2017.

Minutes of offline cases Meeting No.15/AM18 dated 26.10.2017 actually held on 01.11.2017

40.

Case No.291	M/s. Security Products Pvt.Ltd.
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F.No.01/84/50/00142/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No.0310805629 dt.21.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been referred to DIPP for their comments. In this case applicant has informed that in two of the inputs, the quantity has been allowed much less than as applied i.e. 217.00kgs & 10.00Kgs instead of 567.30 kgs & 64.020 Kgs as applied for in the advance Authorization. NC decided to await comments of the DIPP. The case stands deferred for re-listing on 23.11.2017.

41.

Case No. 292	M/s. Security Products Pvt.Ltd.
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F.No.01/84/50/00327/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No.0310799931 dt.02.11.2015.

Vid

\$

1/2

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been referred to DIPP for their comments. In this case applicant has requested that out of 6 inputs, in one of the inputs, the quantity has been allowed much less i.e. 100.652 kgs & 2.845 Kgs instead of 144.530 Kgs & 6.250 kgs as applied for in the advance authorization. NC decided to await comments of the DIPP. The case stands deferred for re-listing on 23.11.2017.

42.

Case No. 293	M/s. Security Products Pvt.Ltd.
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F.No.01/84/50/00334/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No. 0310806766 dated 01.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been received and firm has requested for allowing the UN1210 Printing Ink COMAG11050045 as 287.56 kg instead of 392.950 kg as applied for in the advance Authorisation. The case had been referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing on 23.11.2017.

43.

Case No. 294	M/s. Security Products Pvt.Ltd.
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F.No.01/84/50/00409/AM17/DES-V
RA F.No.03/95/040/00720/AM17/	Modification of the adhoc norms for the AA No. 031081024 dated 21.12.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been received and firm has requested for allowing the UN1210 Printing Ink COMAG11050045 as 575.120 kg instead of 785.120kg as applied for in advance authorisation. The case had been referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing 23.11.2017.

44.

Case No. 295	M/s. Classic Binding Industries
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F.No. 01/84/050/00472/AM16/ DES-V
RA F.No. 03/94/040/00890/AM16/	Adv. Authorisation No. 0310802103 dated 29.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above AA as per DIPP comments vide their F.No7/220/2016-TSW dated 24.10.2017 as under:

The norms for import item no. 1 i.e. white Costal paper (Tissue Paper) is revised to 1.35 kg/kg content contained in the export product. All other inputs and its quantity will remain unchanged. RA concerned may take necessary action subject to compliance of other usual conditions.

Vid

B

1

Case No. 296	M/s. Classic Binding Industries
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F.No. 01/84/050/00139/AM17/ / DES-V
RA F.No. 03/94/040/00231/AM17/	Adv. Authorisation No. 0310805612 dated 20.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to modify the norms for the above AA as per DIPP comments vide their F.No7/220/2016-TSW dated 24.10.2017 as under:

The norms for import item no. 1 i.e. white Costal paper (Tissue Paper) is revised to 1.35 kg/kg content contained in the export product. All other inputs and its quantity will remain unchanged. RA concerned may take necessary action subject to compliance of other usual conditions.

46.

Case No. 297	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F. No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Eivotion of norms for owners and the Will (F.	

Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0510341894 dated 28.12.2012.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allowed personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. No representative of the firm attended the hearing. NC decided to defer the case for re-listing on 23.11.2017.

47.

Case No. 298	M/s. About U Fashions Pvt. Ltd
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F.No. 01/84/050/00159/AM16/DES-V
RA F.No.03/94/040/00160/AM16	Adv. Authorisation No.0310796543 dated 10.06.2015

Modification of the norms for the Adv. Authorisation No.0310796543 dated 10.06.2015 - Request to reconsider the wastage allowed by NC 1% to actual wastage which is near about 30% decided in decided by NC in its meeting No. 19/84 dated 10.09.2015.

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allowed personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. No representative of the firm attended the hearing. NC decided to defer the case for re-listing on 23.11.2017.

K

15

M

Case No. 299	M/s. Loyal Textile Mills Pvt. Ltd.
NC Meeting No.15/AM-18 Dated 26.10.2017 Actually held on 01.11.2017	F.No. 01/84/050/022/AM12/DES-V
RA F.No.05/24/040/00509/AM16	Adv. Authorisation No. 0510397311 dated 15.01.2016

Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 enhancement in chemicals allowed by Norms Committee.

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for allowing chemical as per Fabric-II instead of Fabric-I for above said Adv. Authorisation as per Technical Committee Report. The Committee decided to ask the firm to clarify how they decided that there product is not covered under Fabric-I though as per advance authorisation issued in this case export item is covered under Fabric-I. Reply received from the firm under examination. The case stands deferred for re-listing on 23.11.2017.

49

Case No. 300	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.15/AM-18 dated 26.10.2017	F.NO.01/84/162/00221 /AM-18/DES-V
Actually held on 01.11.2017	

Prior fixation of Adhoc norms for export of 1. Gents Half Sleeve Shirts Made of 53% Nylon 47% Tactel Nylon Yarn Dyed Woven Fabric GSM 87 (Tolerance + Or - 10%) (STYLE NO.XM0092) Under Special Advance Authoristion Scheme Under Para 4.04(a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 18.10.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

50

Case No. 301	M/s. Shahi Exports Pvt.Ltd.
NC Meeting No.15/AM-18	F.NO.01/84/162/00222 /AM-18/DES-V
dated 26.10.2017 Actually held on 1-11-2017	

Prior fixation of Adhoc norms for export of 1. Girls Dress (Style No.PPK 179610) made of 97% Cotton 3% Spandex Woven Yarn Dyed Fabric GSM 115(Tolerance+or-10% (Tolerance +or -10%) 2. Babies Garment (Dress) (Style No.PKK 180074) made of 97% Cotton 3% Spandex Woven Yarn Dyed Fabric GSM 115(Tolerance+or-10% (Tolerance +or -10%) 3.Girls Dress (Style No.PPK 180074) made of 97% Cotton 3% Spandex Woven Yarn Dyed Fabric GSM 115(Tolerance+or-10% (Tolerance +0R -10%) Under Special Advance Authoristion Scheme Under Para 4.04(a)1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 27.10.2017 have requested for fixation

Vid

\$



of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

iowi should mater in import and

M

S

1